

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHENNAI BENCH**

**O.A.No.310/00254/2020**

**Dated the Thursday, 27<sup>th</sup> day of February, 2020**

**PRESENT**

**Hon'ble Mr.P. Madhavan, Judicial Member  
Hon'ble Mr.T. Jacob, Administrative Member**

R. Neelamegam (Age 46)  
S/o. A. Ramasamy,  
No.3/130, Soodamanipuram  
100 feet Road,  
Karaikudi,  
Sivagangai-630 003.

**...Applicant**

(By Advocate :Mr. R. Malaichamy)

Vs.

1. Union of India Rep by  
The Chief Postmaster General,  
Tamil Nadu Circle,  
Anna Salai,  
Chennai-600 002;
2. The Superintendent of Post Offices,  
Karaikudi Division,  
Karikudi-630 003;
3. The Assistant Superintendent of Post Offices,  
Devakottai Sub-Division,  
Devakottai- 630 302.

**...Respondent**

(By Advocate: Mr.K. Kannan)

**O R A L O R D E R**  
**(Order: Pronounced by Hon'ble Mr.P. Madhavan, Member(J))**

Applicant has filed this OA seeking the following reliefs:-

"to direct the respondents to engage the applicant as GDS Outsider in preferene to fresh GDS Outsider."

2. The case of the applicant is that he was appointed against a vacant post of GDS MC at Periakottai after obtaining a security bond. Thereafter he was posted at Karaikudi HO as GDS Packer in the middle of 2004. Upto 2010 he was issued pay slip thereafter it was dispensed. It is submitted that he worked as GDS continuously for more than 12 years therefore he is entilted to absorption as per GDS rules and also various instructions issued from time to time. Since he was not absorbed, he filed OA 771/2015 which was disposed on 16.4.2019 directing the authority to grant the same benefit as in the case of applicants in OA 1208/2013 and batch subject to outcome of W.P. If any filed. During the pendency of the OA 771/2015, he was disengaged w.e.f. 10.08.2015. In the meanwhile OA was disposed of by order 16.4.2019. Thereafter, he filed C.P.11/2020 before the Tribunal and the respondents were directed to file status report on 14.4.2020. As the respondents used to engage fresh outsiders by ignoring the persons like applicant who had completed long years of service as GDS Outsider, hence, the applicant has filed the instant OA seeking the aforesaid relief.

3. When the matter is taken up, learned counsel for the applicant submits that applicant was disengaged by the respondents and accoridng to him he is an experience persons therefore he could be considered for any temporary appointemnt till a regular incumbent is posted giving preference over fresh outsiders. He further submits that since the representations made by the

applicant dated 25.06.2019 (Annexure A-15,) 29.10.2019 (Annexure A-16), and 09.12.2019 (Annexure A-17) in regard to his grievance is still pending with the respondents, applicant would be satisfied if the respondent is directed to consider and dispose of the said representations within a time frame fixed by the Tribunal.

4. Mr. K. Kannan, Learned Standing Counsel who takes notices for the respondents has no objection to the above prayer.

5. **In view of the limited relief sought, without going into the merits, the respondents are directed to consider the name of the applicant giving preference over the fresh outsiders in any of the vacancies that would arise without prejudice to the rules and regulation in existence till a regular incumbent is posted and dispose of the pending representations of the applicant dated 25.06.2019 (Annexure A-15,) 29.10.2019 (Annexure A-16), and 09.12.2019 (Annexure A-17) and pass a reasoned and speaking order within a period of three months from the date of receipt of copy of this order.**

6. **OA is accordingly disposed of at admission stage without going into the merits of the case. No costs.**

(T. JACOB)  
MEMBER(A)

(P.MADHAVAN)  
MEMBER(J)

27.02.2020

asvs